

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CIRCUIT COURT AT GWALIOR

Original Application No. 677 of 2002

Gwalior, this the 22nd day of April 2003

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).
Hon'ble Shri J.K. Kaushik -- Member (Judicial).

Jamal Khan, S/o. Jalal Khan, aged
years, R/o. Chutta-Ki-Bajaria,
Kampoo, Gwalior.

... Applicant

(By Advocate - Shri J.P. Shrivastava)

V e r s u s

1. Union of India, through the
Secretary, Ministry of Statistics,
P&I Department of Statistics Pay
and Accounts, New Delhi.

2. The Senior Accounts Officer (HQ),
Principal Accounts Office,
Department of Statistics P&I,
New Delhi.

3. The Senior Accounts Officer,
C.G.O. Complex, 6th Floor, A-Wing,
Seminary Hills, Nagour.

4. The Assistant Director Statistics,
Sanjay Complex, Gwalior.

... Respondents

(By Advocate - Shri P.N. Kelkar)

O R D E R (Oral)

By R.K. Upadhyaya, Member (Admnv.) :-

The learned counsel of the respondents invited
attention to the reply dated 22/04/2003 which states as
under :-

"That, as per the clarification issued by the Ministry of Finance, Department of Expenditure Vide their U.O. No. C-119 EV/2002 dated 17.2.2003 and M/o. Fin (Exp), U.O. No. C-10/EV/2003, Dated 18.2.2003. (Submitted herewith as Annexure R-1 & R-2). The Military pensioners who have been subsequently re-employed and have opted for retaining Military Pension, benefit of stepping up of pension to minimum of Rs. 1275/- has to be extended independently to both Military and Civil Pensions".


It is therefore urged by him that nothing survives for
consideration by this Tribunal and the original application

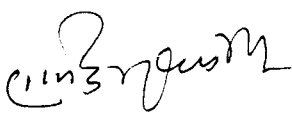
Upadhyaya

may be treated as disposed of accordingly. The learned counsel of the applicant has no objection to the submission of the respondents' counsel. However he states that whatever payments are due to the applicant, the same should be paid expeditiously.

2. In view of the submissions of the learned counsel of both the parties, we are of the view that the claim of the applicant having been allowed by the respondents, nothing survives for consideration of this Tribunal on merits. The payments due to the applicant may be made within two months from the date of receipt of copy of this order.

3. In view of what is stated in the preceding paragraph this original application is disposed of, with no order as to cost.


(J.K. KAUSHIK)
MEMBER (J)


(R.K. UPADHYAYA)
MEMBER (A)

पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....

पत्तिलिपि अर्पित

(1) सचिव, उच्च न्यायालय, जबलपुर

(2) आवेदक श्री/श्रीमती/.....के काउंसल J P Shrivastava, Ndw

(3) प्रत्ययी श्री/श्रीमती/.....के काउंसल P M Kulkarni, Ndw YWL

(4) न्यायालय, कोयंबूर, जबलपुर

सूचना एवं आवश्यक कार्रवाई हेतु


उप न्यायाधीश
1.5.53